

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cont. Case (Civil) No. 568 of 2021**

Devendra Prasad

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Petitioner

Versus

1. The State of Jharkhand.
2. Manish Ranjan, the Secretary,  
Department of Rural Development (Rural Works),  
Govt. of Jharkhand, Ranchi.
3. Birendra Ram, the Chief Engineer,  
Office of Rural Development Special Range,  
Govt. of Jharkhand, Ranchi.
4. Jawahar Lal Gupta, the Superintendent Engineer,  
office of Rural Development Special Circle, Hazaribag.
5. Sri Ganandeo Baitha, Executive Engineer,  
office of Rural Development Special Division, Jamshedpur.

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Opp. Parties

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**CORAM : HON'BLE MR. JUSTICE DR. S.N. PATHAK**  
(Through Video Conferencing)

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For the Petitioner : Mr. Krishna Murari, Advocate  
For the State : Mr. Prabhat Kumar, SC-II

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2 / 03.09.2021 Heard the parties.

It has been submitted by Mr. Prabhat Kumar, learned SC-II appearing for the State that since the order passed by this Court in W.P.(S) No. 2931 of 2021 has been complied with, no contempt is made out, as the successor of the petitioner had already joined on 5.8.2021 in Hazaribag from Jamshedpur before passing of the order dated 17.8.2021. Learned counsel submits that the respondents were concerned only with the part of the order, which reads as follows:-

*“In the meantime, if the petitioner has not been relieved, he shall not be relieved. The impugned order of transfer, so far as it relates to the petitioner shall be kept in abeyance.”*

Since the petitioner was already relieved, no contempt proceeding is made out and the same is hereby dropped.

This contempt application stands disposed of.

**(Dr. S. N. Pathak, J.)**